

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

**IA No. 22/2007
in
Petition No. 53/2007**

In the matter of

Approval under Section 17(3) of the Electricity Act, 2003 for transfer of ownership of switchyard associated with Rajiv Gandhi Combined Cycle Power Project situated at Kayamkulam to NTPC.

And in the matter of

Power Grid Corporation of India Ltd., Gurgaon

....Petitioner

Vs

1. Kerala State Electricity Board, Thiruvananthapuram
2. National Thermal Power Corporation Ltd., New Delhi

....Respondents

ORDER

The petitioner has filed Petition No. 53/2007 seeking approval of the Commission under Section 17(3) of the Electricity Act, 2003 for transfer of ownership of switchyard associated with Rajiv Gandhi Combined Cycle Power Project to NTPC. The Commission by its order dated 17.5.2007 had directed the petitioner to file certain information latest by 10.6.2007. The petitioner has filed the present IA with the following prayers:

(a) To accord 'in principle' approval and effective date of transfer of ownership of switchyard associated with Rajiv Gandhi Combined Cycle Power Project as 1.4.2007 or any other date as may be deemed proper by the Commission under circumstances of the case;

(b) To allow time extension up to 31.8.2007 for filing the requisite information as per the order dated 17.5.2007.

2. With reference to the first prayer of the petitioner regarding 'in principle' approval of transfer and the effective date, the Commission shall not come in the way of transfer as long as all related issues are satisfactorily resolved between the petitioner and the respondents. As for the second prayer, we allow extension of time to the petitioner as prayed for.

3. This disposes IA No. 22/2007.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi, dated the 14th June, 2007